

The guarding of these unprotected coasts had become a problem during the Bangladesh war. It is therefore necessary to establish a chain of Coast Guard Stations all along the 200 miles sea coast where important industries like I. R. E. Limited area located. These Coast Guard Stations should be individually linked up by B. S. F. and Radar Station. This will help in identifying foreign ships navigating in the Bay of Bengal. The project may be examined and necessary steps be taken.

- (ii) Need to ground Boeing 747 aircraft and conduct necessary tests to determine their structural defects.

SHRIMATI KISHORI SINHA (Vai-shali) : The decision of the Japanese airlines to ground all their Boeing 747 aircrafts for further inspection follows admission by the Boeing Company that several structural deficiencies had been located in these aircrafts. Air India is also flying Boeing 747s. It is therefore essential that these aircraft are immediately grounded and the frame subjected to tests to determine whether there are any structural defects as reported. Though this may entail heavy losses to the airlines, this step is necessary in the interest of passenger safety.

- (iii) Need to take over the management of Empress Mills, Nagpur.

SHRI BANWARI LAL PUROHIT (Nagpur) : It might have come to the notice of the Central Government that the 111 years old Empress Mills, the first industrial unit of the Tatas in the Nagpur City has sought permission from the Maharashtra State Government for its closure from 5th May, 1986. The mill has about 7000 workers and the monthly wage bill is Rs. 70 lakhs.

The decision for its closure has been announced by its management due to mounting losses every year. The management of the mill has not at all kept in their mind the interest and future of more than 50,000 people likely to be affected due to closure. The families of the 7000 workers have to face starvation due to the closure of the mill.

Since 1978 to 1982, the Empress Mills, Nagpur earned a total profit of Rs. 3.84

crores, but suddenly it incurred a loss of Rs. 4 crores after 1982. It appears that the management has deliberately shown losses after 1982 and there should be thorough probe in all the aspects of the mills working. The management of the mills should be awarded with stricter punishment.

In the end, I would request the Central Government to intervene in the matter and keeping in view the future of the 7000 workers of the Empress Mills and to save their families from starvation, either the Maharashtra State Government or the Central Government should take over the management of the said mills.

- (iv) Need to amend the Delhi Rent Control Act to enable the defence personnel to regain possession of their houses before retirement.

SHRI AJAY MUSHRAN (Jabalpur) : I wish to bring to the notice of this House a matter of urgency and public interest.

12.10 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

Over 55 thousand servicemen retire every year and have urgent need to resettle themselves. Even those who have their own houses in Delhi have to look for shelter elsewhere because there is no provision in the Delhi Rent Control Act by which they can regain possession of their residential property expeditiously once it has been rented out. In a number of States for example Maharashtra, Haryana and Tamil Nadu the procedure for regaining possession of their houses has been simplified by effective legislation.

Therefore, urgent need exists for suitable legislation to amend the Delhi Rent Control Act so that defence personnel due to retire can by law regain possession of their houses speedily at least one year or less before their date of retirement.

- (v) Need to study the effects of Halley's Comet on Indian climate.

SHRI PRATAP BHANU SHARMA (Vidisha) : Halley's Comet returns after 75 years' journey through the heavens and is